

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR
(VIRTUAL COURT)
BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 77/Asr/2016
Assessment Year: 2011-12

M/s Srinagar Development
Authority C/o Bhat Durani
& Associates (CAs)
Flat No. 207 1st Floor,
Yatri Bhawan II Durga Nag,
Dalgate, Srinagar, J&K
190001

[PAN: AAALS 2033H]
(Appellant)

Vs. Income Tax Officer
Ward 3(3), Srinagar
Kashmir J&K

(Respondent)

I.T.A. No. 21/Asr/2018
Assessment Year: 2013-14

M/s Srinagar Development
Authority C/o Bhat Durani
& Associates (CAs)
Flat No. 207 1st Floor,
Yatri Bhawan II Durga Nag,
Dalgate, Srinagar, J&K
190001

[PAN: AAALS 2033H]
(Appellant)

Vs. Asstt. Commissioner of Income
Tax Circle 3 Srinagar
Kashmir J & K

(Respondent)

Appellant by : Sh. Upender Bhat, CA
Respondent by: Sh. Rohit Sharma, CIT DR
Date of Hearing: 11.07.2022
Date of Pronouncement: 13.07.2022

ORDER**Per Dr. M. L. Meena, AM:**

These appeals have been filed by the Assessee against the impugned order dated 27.04.2015 & 28.06.2017 passed by the Ld. Commissioner of Income Tax (Appeals), Jammu, in respect of the Assessment Years 2011-12 & 2013-14.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of these appeals vide application dated 24.05.2021 & 15.04.2021 stating therein that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 13.07.2022.

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order